

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

MA 783/2000 in OA 898/99

DATE OF ORDER : 18.9.2000

Between :-

1. The Ordnance Factories Board,  
rep. by the Additional Director,  
General, Ordnance Factories,  
Armoured Vehicles Headquarters,  
Avadi, Chennai - 600 054.
2. The General Manager,  
Ordnance Factory Project,  
Yeddu-mailaram - 502 205,  
Medak District.

...Applicants/Respondents

And

K.Narsimlu

...Respondent/Applicant

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Counsel for the Applicants : Shri B.N.Sharma

Counsel for the Respondents : Shri P.Kishore Rao

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Sri M.C.Jacob for Sri B.N.Sharma, learned standing counsel for the applicants and Sri Srinivas Rao for Sri P.Kishore Rao, learned counsel for the Respondent.

2. Time is extended upto Middle of November, 2000 for implementing the order passed in O.A. M.A.disposed of accordingly. No order as to costs.



(R.RANGARAJAN)  
Member (A)

  
(D.H.NASIR)  
Vice-Chairman

Dated: 18th September, 2000.  
Dictated in Open Court.

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